

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.273 of 2014 and A.No.85 of 2014 & IA No. 155 of 2014

Dated : 7th April, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

Appeal No.273 of 2014

Essar Power Gujarat Ltd.	Appellant(s)
Versus		
Gujarat Electricity Regulatory Commission & Ors.	...	Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur

Counsel for the Respondent(s) : Mr. Suparna Srivastava and
Mr. Raghav Kapoor for R-1
Mr. M.G.Ramachnadrans,
Ms. Ranjitha Ramachandra,
Mr. Anand K.Ganesan for R-2

Appeal No.85 of 2014 & IA No. 155 of 2014

Gujarat Urja Vikas Nigam Ltd. & Anr.	Appellant(s)
Versus		
Gujarat Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachnadrans,
Ms. Ranjitha Ramachandra,
Mr. Anand K.Ganesan

Counsel for the Respondent(s) : Ms. Suparna Srivastava and
Mr. Raghav Kapoor for R-1

ORDER

As per the request of the rival parties, they are allowed to be present with their respective Technical Expert on 04.05.2016 and the date is being given as per the convenience and consent of both the parties because only some technical point requires clarifications and these appeals were already reserved for judgment.

Post this appeal for clarifications of '*Technical Expert* on **4th May, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**